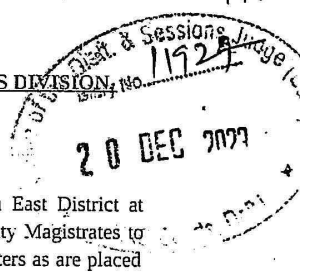
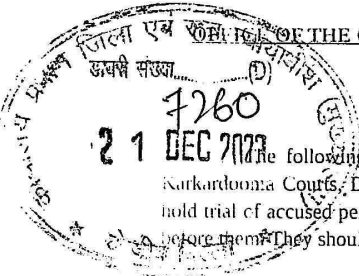


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OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE : EAST DISTRICT SESSIONS DIVISION,
KARKARDOOMA COURTS : DELHI

DUTY ROSTER FOR THE MONTH OF JANUARY, 2024

The following Metropolitan Magistrates will look after the work of Duty Magistrate in East District at Karkardooma Courts, Delhi on the dates mentioned against their names. It is enjoined upon the Duty Magistrates to hold trial of accused persons involved in petty cases whenever necessary and to attend all urgent matters as are placed before them. They should always be available at their homes on the day of their Duty.

On Sundays and other holidays, they are required to reach the court at 11:00 am and remain there till 5.00 p.m. or till the disposal of remand and other misc. work including Superdari, Traffic challans disposal, recording of statement u/s 164 Cr.P.C., etc. whichever is later. On working days, Duty Magistrates shall remain in the court till 5:00 PM. The Duty Magistrates would be assisted by their own staff.

Sl.No.	Name of the of Magistrate	Days	Holidays	Room No.
1	Ms. Kavita Bist, Ld. M.M.(138 NI Act) R/o Flat No. 43B, First Floor, Pocket-B, Mayur Vihar Phase-2, Delhi-110091	02.01.2024 03.01.2024	01-01-2024	407
2	Sh. Arvind Dev , Ld. MM-01 R/o 89 Jai Lakshmi Apartment , I.P. Extension , Delhi-110092	04.01.2024 05.01.2024	--	26
3	Ms. Himanshi Tyagi, Ld. MM-03 R/o 9 - 235 A, Raj Nagar, Sector 9 , Ghaziabad , U.P	06.01.2024 08.01.2024	07-01-2024	16
4	Ms. Sonika, Ld. M.M. R/o Flat No. 605, Judge's Residential Complex, Karkardooma Court, Delhi.	09.01.2024 10.01.2024 31.01.2024	--	32
5	Ms. Chhaya Tyagi, Ld. MM R/o Flat No. 405, Residential Court Complex, Karkardooma Courts, Delhi.	11.01.2024 12.01.2024	13-01-2024	03
6	Ms. Shazadi Halima Sadiya, Ld. MM (Mahila Court) R/o Flat No. 92, Azad Apartments Plot No. 111, I.P Extension, Patparganj, Delhi-110092	15.01.2024 16.01.2024	14.01.2024	24
7	Ms. Rishika Srivastava Ld. M.M. (Mahila Court) R/o Flat No. 305, Type IV Residential Court Complex, Karkardooma Courts, Delhi.	18.01.2024 19.01.2024	17.01.2024	14
8	Ms. Poonam Singh, Ld.M.M. (Digital Traffic Court) R/o S-101, Ground Floor, Anupam Apartments East Azad Nagar, Shahdara Delhi -110032	20.01.2024 22.01.2024	21.01.2024	403
9	Sh. Bhanu Pratap Singh, Ld. MM R/o B-13, Saket Court Residential Complex, New Delhi	23.01.2024 24.01.2024	--	15
10	Ms. Pooja Yadav Ld. MM R/o F 227, Sector -9, New Vijay Nagar, Ghaziabad, U.P. PG-909	25.01.2024 27.01.2024	26.01.2024	20
11	Sh. Divyam Lila, Ld. MM (MCD) R/o E-111, 1 st Floor, Greater Kailash-2, Delhi-110048.	29.01.2024 30.01.2024	28.01.2024	34

Note :

1. When any working day is declared holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further order.
2. It is impressed upon the Magistrates to complete the entire work of their court on a given day and they should not leave their court work for the Duty Magistrate. Release Warrants should be signed by the Magistrate who accepts the bail bond and the regular Magistrate should not leave his/her court before disposal of the work of
3. When any working day is declared holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further order.
4. It is impressed upon the Magistrates to complete the entire work of their court on a given day and they should not leave their court work for the Duty Magistrate. Release Warrants should be signed by the Magistrate who accepts the bail bond and the regular Magistrate should not leave his/her court before disposal of the work of his/her court which is brought before him upto 4 p.m. All the consequential work arising in pursuance of the orders issued by the regular Magistrate should be disposed of by the regular Magistrates.
5. The Magistrates deputed as Duty Magistrates on holidays will be entitled to avail Special Casual Leave within One Year (This is with reference to Endst. No. 6546-63/Rules/DHC dated 06/03/2012, Delhi Judicial Service (Leave) Rules) and the staff of their courts will be entitled to avail Special Casual Leave within Six months (This is in reference to the office order no. 72971-73101/ Admn.II/Leave/2018 dt. 22.11.2018 of Ld. District & Sessions Judge, Delhi). The Magistrates while forwarding the application of the staff for grant of such special casual leave (compensatory) shall verify that the official concerned had actually worked on a particular date.
6. The Magistrates who are deputed as Duty Magistrate if summoned for the day of such duty to appear as witness in a court located in court complex other than the place of posting will send formal request in advance to the court where he is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his/her attendance for that date, he/she may do so in the forenoon session under intimation. (Ref. S.O. Issued by the District & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. dt. 26.10.99).
7. No Magistrate shall proceed on leave or remain absent on the day he/she is deputed as Duty Magistrate except under exceptional circumstances or emergency. In case of an emergency or any other inevitable circumstances, if a Duty Magistrate must proceed on leave, he/she shall send a formal request in advance for change of duty with the officer agreeing to perform duty in his/her place in the office of the undersigned.
8. In case a Duty Magistrate is confronted with any medical issue (including Corona related) or has to attend any official assignment such as training programme at Delhi Judicial Academy or any official conference, etc., on the date of duty being a working day, on a short notice and is unable to obtain consent of any other officer to perform the duty in his/her place, he/she shall immediately, on receipt of intimation in this regard, inform the office of undersigned. In such a situation, next available Link Magistrate of the said officer shall work as Duty Magistrate on that particular day.
9. The duty Magistrate of the day shall report at Video Conferencing Room latest by 12.00 noon and shall dispose of the work as per directions of the undersigned.
10. It is clarified that Duty Magistrate of a particular day shall work as Duty Magistrate from 10.00 a.m. on the day of his duty till 9.59 a.m. on the immediate succeeding day.
11. Whenever a Magistrate is Duty Magistrate or any working day, he/she is exempted from entertaining applications of other courts for TIP proceedings and recording of statements u/s 164 Cr.PC (except as those referred in Clause 11 of the Duty Roster) and to work as Link MM on that day. However it is clarified that any pre-fixed applications will be decided by him/her only and the undersigned can also mark such applications or work of Link MM in the event of extreme exigency.



12. Wherever it is feasible and practicable, the Duty Magistrate can take up and dispose matters through Video Conferencing but after duly following the Video Conferencing Rules 2020 as notified by Delhi High Court on 17 June 2020.
13. The Applications for recording statements u/s 164 Cr.P.C. of any child/victim pertaining to POCSO Act or any application constituting crime against women u/s 376 to 376D shall be recorded by a lady Magistrate, marked by L.d. ACMM or L.d. Duty Magistrate (as the case may be) to any other lady Magistrate on physical duty, on the said day. However, if no lady Magistrate is available, the Duty Magistrate shall thereby record the statement himself /herself but with the consent of the victim.

It is further clarified that the duty Magistrates shall have to attend the court physically on their duty day during court hours.

(Preeti Agarwala)

Chief Metropolitan Magistrate, East
Karkardooma Courts, Delhi

No. 182 \CMM/EAST/KKD/Delhi

Dated: 19/12/2023

Copy for information to:-

1. The L.d. Registrar General, High Court of Delhi at New Delhi.
2. The Principal District & Sessions Judge (HQ,) and West, THC, Delhi.
3. The Principal District & Session Judge East, North-East, and Shahdara, Karkardooma Courts, Delhi.
4. The Principal District & Session Judge, New Delhi, Patiala House, New Delhi.
5. The Principal District & Session Judge North, and North- West, Rohini, New Delhi.
6. The Principal District & Session Judge, South-West, Dwarka, New Delhi.
7. The Principal District & Session Judge South, and South-East, Saket, New Delhi.
8. The Principal District & Session Judge-cum-Special Judge, PC Act (CBI), Rouse Avenue, New Delhi.
9. The CMM, Central and West (Tis Hazari), New Delhi (PHC), North & North-West (Rohini), South- West (Dwarka), South & South-East (Saket), North-East and Shahdara, Karkardooma Courts, Delhi.
10. The L.d. Secretary, DI.SA East, Karkardooma Courts, Delhi.
11. All the L.d. Metropolitan Magistrates, East District, Karkardooma Courts, Delhi.
12. The Incharge, District Courts Web-Site Committee, Tis Hazari Courts, Delhi.
13. The Incharge Computer Branch, Karkardooma Courts, Delhi. (uploading on Layers/Web-Site).
14. Superintendent Admn. and Care Taking Branch, Karkardooma Courts, Delhi.
15. Incharge Pool Car, Karkardooma Courts, Delhi.
16. Incharge Cash Branch, Karkardooma Courts, Delhi.
17. Director of prosecution, Delhi thr. Prosecution Branch, KKD Courts, Delhi.
18. Chief Public Prosecutor, Karkardooma Courts, East, Delhi.
19. The Commissioner of Police, Delhi and DCP, East, Delhi. (Through Chowki Incharge KKD, Delhi.)
20. The I G (Prison), Tihar Jail, Delhi/ New Delhi.
21. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
22. Pick Up Incharge, Karkardooma, Delhi.
23. Information Center, Karkardooma Courts, Delhi.
24. Video Conference Room, Karkardooma Courts, Delhi.
25. For uploading on layers/Web-Site.
26. Office Order File.

(Preeti Agarwala)

Chief Metropolitan Magistrate, East
Karkardooma Courts, Delhi